

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.376/2015

This the 8th day of March, 2016

**Hon'ble Mr.Justice M.S.Sullar,Member, (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Sunil, Age 32 years
Driver, Group 'C'
S/o Sh.Shree Krishan,
VPO Halalpur,
District Sonipat,
Haryana. ... Applicant

(By Advocate : None)

Versus

Delhi Transport Corporation
Govt. of NCT of Delhi
I.P. Estate, New Delhi
(Through its Chairman cum
Managing Director). ... Respondents

(By Advocate: Shri N.K.Singh for Ms.Avnish Ahlawat)

ORDER(ORAL)

By Hon'ble Mr.Justice M.S.Sullar,M(J):

The bare perusal of the record would reveal that nobody appeared on behalf of the applicant on 15.05.2015, 19.08.2015, 31.10.2015, 23.12.2015 and 03.02.2016 when the main Original Application (OA) was listed for hearing. Consequently, the matter was adjourned for today, i.e. 08.03.2016 for arguments. Today, again neither the applicant nor anybody else on his behalf is appearing. Meaning thereby it is apparent that the applicant is not

at all interested to prosecute the instant OA and we have no option but to dismiss the same for non-prosecution.

2. Therefore, the instant O.A. is hereby dismissed in default.

(Nita Chowdhury)
Member(A)

(Justice M.S. Sullar)
Member(J)

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